

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 08**  
**CP No. (IB)-22/9/JPR/2024**  
**Under Section 9 of IBC, 2016**

**In the matter of:**

**S.S. Windows and Systems**

**... Operational Creditor**

**Versus**

**M/s Sand Dune Constructions Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER**  
**HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor: Prateek Kedawat, Adv.

For the Corporate Debtor : Harish Agarwal, Adv.

**ORDER**

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner.  
Mr. Harish Agarwal, Adv. appeared on behalf of the Respondent. Learned counsel for the Respondent seeks time to file reply. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel, failing which right to file reply will be forfeited. List the matter on 27.05.2024.

*-Sd-*  
(Rajeev Mehrotra)  
Technical Member

*-Sd-*  
(H.V. Subba Rao)  
Judicial Member

April 26, 2024

M.S.